FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SBI MACQUARIE INFRASTRUCTURE MANAGEMENT PRIVATE LIMITED

1.	Name of Corporate Person	SBI Macquarie Infrastructure Management Private Limited
2.	Date of Incorporation of Corporate Person	14/07/2008
3.	Authority under which Corporate Person isIncorporated/ Registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number / Limited LiabilityIdentity Number of Corporate Person	U74140MH2008PTC184628
5.	Address of the registered office and principaloffice (if any) of Corporate Person	92, Level 9, 2 North Avenue, Maxer Maxity, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India 400051
6.	Liquidation Commencement Date of Corporate Person	April 01, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	May 01, 2026

Notice is hereby given that the **SBI Macquarie Infrastructure Management Private Limited** has commenced voluntary liquidation on April 01, 2026.

The stakeholders of **SBI Macquarie Infrastructure Management Private Limited** are hereby called upon to submit a proof of their claims, on or before May 01, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Pranav Damania
Liquidator in the matter of SBI Macquarie Infrastructure Management Private Limited.
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA1/10164/02/300627/109139
AFA Validity: June 30, 2027

Date: 06.04.2026
Place: Mumbai

SIMPLEX PAPERS LIMITED

L21010MH1994PLC078137
Registered Office: Om Shri Sai Bhavan, Balaghat Road, T point, Gondia – 441614
Corporate Office: 30, Keshavrao Khadye Marg, Sant Gadge Maharaj Chowk, Mumbai-400 011
Tel.: 022-23082951, Email: papers@simplex-group.com, website: www.simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Papers Limited.

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.

In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/or otherwise.

Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.

In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Sharegistry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Excelus, Lower Parel (East), Mumbai – 400011 or email support@purvashare.com

For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company papers@simplex-group.com

For Simplex Papers Limited
sd/-
Bikash Singh
Company Secretary and Compliance officer

Place: Mumbai
Date: April 3, 2026

SIMPLEX MILLS COMPANY LIMITED

CIN-L65900MH1998PLC116585
Registered Office: Village Shivni, Taluka and District, Akola – 444104.
Corporate Office: 30, Keshavrao Khadye Marg, Sant Gadge Maharaj Chowk, Mahalaxmi (E), Mumbai400011.
T: 2308 2951-54; Email: mills@simplex-group.com; Website: www.simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Mills Company Limited.

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.

In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/or otherwise.

Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.

In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Sharegistry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Excelus, Lower Parel (East), Mumbai – 400011 or email support@purvashare.com

For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company- mills@simplex-group.com

For Simplex Mills Company Limited
Sd/-
Kalyani Natekar
Company Secretary and Compliance officer

Place: Mumbai
Date: April 3, 2026

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SBI MACQUARIE INFRASTRUCTURE MANAGEMENT PRIVATE LIMITED

1.	Name of Corporate Person	**SBI Macquarie Infrastructure Management Private Limited**
2.	Date of Incorporation of Corporate Person	14/07/2008
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74140MH2008PTC184628
5.	Address of the registered office and principal office (if any) of Corporate Person	92, Level 9, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India 400051
6.	Liquidation Commencement Date of Corporate Person	April 01, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	May 01, 2026

Notice is hereby given that the **SBI Macquarie Infrastructure Management Private Limited** has commenced voluntary liquidation on **April 01, 2026.**

The stakeholders of **SBI Macquarie Infrastructure Management Private Limited** are hereby called upon to submit a proof of their claims, on or before **May 01, 2026,** to the liquidator at the address mentioned against item 7.

The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pranav Damania
Liquidator in the matter of SBI Macquarie Infrastructure Management Private Limited.
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA1/10164/02/300627/109139
AFA Validity: June 30, 2027

Date: 06.04.2026
Place: Mumbai

PUBLIC NOTICE

This is to inform the public in general that **RANAWAT ELEGANT HOMES** has been accorded with the Environmental Clearance by State Environment Impact Assessment Authority, Maharashtra (Government of Maharashtra) for project situated at **Survey No.11/1, Vadgaon Budruk, Pune - 411041**, within the limit of Pune Municipal Corporation vide letter having **EC Identification No. EC25C3801MH5241260N and File No. SIA/MH/INFRA2/551377/2025, dated - 27/03/2026** The copies of letter are seen at Environment Department, Government of Maharashtra website http://parivesh.nic.in and may also been available at Maharashtra Pollution Control Board.

RANAWAT ELEGANT HOMES
Survey No.11/1,
Vadgaon Budruk, Pune - 411041

Pune
Dated - 06/04/2026

SANMIT INFRA LIMITED

CIN: L70109MH2000PLC288648
Registered Office: 601,Makhija Royale, 6th Floor, S.V. Road, Khar (W), Mumbai, Mumbai City, Maharashtra, 400052. **Tel:** 022-67429100
E-mail: sanmitinfra@gmail.com, **Website:** www.sanmitinfra.com

NOTICE OF RECORD DATE FOR CONSOLIDATION OF EQUITY SHARES

Notice is hereby given that Pursuant to Regulation 42 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Board of Directors has fixed Thursday, 30th April, 2026 as the Record Date for the purpose of determining the eligibility of shareholders to receive the consolidated equity shares of the Company having a face value of Rs. 10/- (Rupees Ten Only) each fully paid-up against the existing equity shares of Rs. 1/- (Rupee One Only) each fully paid-up, such that every 10 (Ten) existing equity shares of Rs. 1/- each shall stand consolidated into 1 (one) equity shares of Rs. 10 /- (Rupees Ten Only) each fully paid up.

For SANMIT INFRA LIMITED,
SD/-
Sanjay Kanayalal Makhija
Managing Director
DIN: 00586770

Place: Mumbai
Date: 04-04-2026

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen – ZDS

0071026755-1

"IMPORTANT"

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025,
CS : 8291889898 **Website**: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formally known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No	Loan Agreement No. / Name Of The Borrower / Co Borrower/Guarantor	Date of Demand Notice & Outstanding	Date Of Possession Taken	Description Of The Immovable Property : All That Part And Parcel Of Proprty Consiting Of Property Address
1	**LXPEN00417-180066102** **Borrower: Sanjay Shivram Sakhare** **Co-Borrower: Shradha Sanjay Sakhare**	**20-11-2018** **For** **Rs.889115/-**	31-03-2026	House No 304 Mouje Wadshevave Tal Shriwardhan, Dist Raigad 402110 Maharashtra

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Maharashtra
Date : 06.04.2026

Sd/-,Authorized Officer
(Motilal Oswal Home Finance Limited)

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025,
CS : 8291889898 **Website**: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

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The following borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No	Loan Agreement No. / Name Of The Borrower / Co Borrower/Guarantor	Date of Demand Notice & Outstanding	Date Of Possession Taken	Description Of The Immovable Property : All That Part And Parcel Of Proprty Consiting Of Property Address
1	**LXKOL00316-170045148** **Borrower: Krishnat Swamarao Chougale** **Co-Borrower: Gita Krishnat Chaugale**	**12-03-2024** **For** **Rs.1878701/-**	01-04-2026	Gat No. 115, Milkat No. 970, Vibhag No. 11, Hindavi Swaraj Colony, Yashoda Nagar, Mouje- Kaneriwadi, Tal-Karveer, Kolhapur, Maharashtra 416234 Boundaries- East- Property Of Mr. Patil West- 12 Ft. Govt. Road North- Milkat Of Mr. Kamlakar South- Milkat Of Mr. Suresh Maskar

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Maharashtra
Date : 06.04.2026

Sd/-,Authorized Officer
(Motilal Oswal Home Finance Limited)

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SBI MACQUARIE INFRASTRUCTURE TRUSTEE PRIVATE LIMITED

1.	Name of Corporate Person	**SBI Macquarie Infrastructure Trustee Private Limited**
2.	Date of Incorporation of Corporate Person	05/10/2009
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U93093MH2009PTC196222
5.	Address of the registered office and principal office (if any) of Corporate Person	92, Level 9, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India 400051
6.	Liquidation Commencement Date of Corporate Person	April 01, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	May 01, 2026

Notice is hereby given that the **SBI Macquarie Infrastructure Trustee Private Limited** has commenced voluntary liquidation on **April 01, 2026.**

The stakeholders of **SBI Macquarie Infrastructure Trustee Private Limited** are hereby called upon to submit a proof of their claims, on or before **May 01, 2026,** to the liquidator at the address mentioned against item 7.

The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pranav Damania
Liquidator in the matter of SBI Macquarie Infrastructure Trustee Private Limited.
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA1/10164/02/300627/109139
AFA Validity: June 30, 2027

Date: 06.04.2026
Place: Mumbai

PRIMA PLASTICS LIMITED

(CIN - L25206DD1993PLC001470)
Regd. Off.: 98/4, Prima House, Daman Indl. Estate, Kadaiya, Nani Daman, Daman (Union Territory) - 396 210. Tel.: 0260 - 2220445
E-mail: cs@primaplastics.com Website: www.primaplastics.com

Scheme of Arrangement of Prima Plastics Limited (the "Demerged Company" or "PPL" or the "Company") and Prima Innovation Limited ("PIL" or the "Resulting Company") and their respective shareholders ("Scheme").

With reference to the above Scheme and pursuant to Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, the Board of Directors of the Company, by resolution passed through circulation on April 4, 2026, has fixed Friday, April 17, 2026 as the Record Date, for the purpose of determining the shareholders of the Company to whom fully paid-up equity shares of PIL shall be issued in consideration for the demerger of the Rotational Moulding Business or Roto Business of the Company into PIL.

In view of the above, the Equity Shareholders of the Company whose names are recorded in the Register of Members and records of Depositories as a Member of the Company on Friday, April 17, 2026, being the Record Date fixed by the Board of Directors, will be entitled for allotment of 1 (One) Equity Share of PIL of Rs. 5/- (Rupees Five Only) each fully paid-up for every 1 (One) Equity Share held in the Company of Rs. 10/- (Rupees Ten only) each fully paid-up.

It may be further noted that in accordance with the Scheme,

- Shareholders of PPL whose names appear in the Register of Members or in the records of the depositories as on the Record Date ("Eligible Shareholders") shall be allotted PIL equity shares only in dematerialized form.
- Eligible Shareholders who hold shares in dematerialized form shall be entitled to receive PIL shares in their respective demat accounts.
- Eligible Shareholders holding PPL shares in physical form shall receive PIL shares in dematerialized form, once their PPL folios are KYC compliant as required under applicable SEBI Regulations and their demat account details are sent to our Registrar and Transfer Agent ("RTA"), Bigshare Services Private Limited, in writing along with a copy of the Client Master List (CML) atleast seven (7) days prior to the Record Date at the following address: S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai - 400093, Maharashtra.
- PIL equity shares in respect of Eligible Shareholders holding shares in physical form and whose KYC details are not updated within the stipulated timeline shall be credited in dematerialized form to a separate Suspense Demat Account of PIL till such time they are credited to the respective demat account of Eligible Shareholders. Further details and applicable ISR forms for completing KYC compliance are available on the website of PPL and RTA.
- The subsequent process of allotment, credit and listing of PIL equity shares will be undertaken in due course, the details of which shall be made available in compliance with the terms of the Scheme, provisions of the Companies Act, 2013, SEBI Regulations and other applicable statutory and regulatory requirements.

The information contained in this Notice is available on the website of the Company at www.primaplastics.com and also on the website of the Stock Exchange viz. BSE Limited at www.bseindia.com.

For Prima Plastics Limited
Sd/-
Nehal Goyal
Company Secretary

Place: Mumbai
Date: 04/04/2026

Asset Reconstruction Company (India) Ltd. (Arcil) CIN-U65999MH2002PLC134884

Acting in its capacity as Trustee of various Arcil Trusts
Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028 .
Website: https://auction.arcil.co.in;

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts **("ARCIL")** (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 15-09-2021.	Possession type and date	Date of Inspection	Type of Property and Area	Earnest Money Deposit (EMD)	Reserve Price	Date & Time of E-Auction
Borrower: VINAYAK BHARAT TIKHE Co-Borrower: SEEMA VINAYAK TIKHE	WPCMC0002930 Manappuram Home Finance Limited (MHFL)	ARCIL-Retail Loan Portfolio-087-A-TRUST	Rs. 6,83,379/- as on 15-09-2021 + further Interest thereon + Legal Expenses.	Physical on 07-12-2021	Will be arranged on request	Residential Flat and Admeasuring Area 288 Sq.fts. i. e 26.76 Sq. mtrs.	Rs. 65,000 (Sixty-Five Thousand)	Rs. 6,50,000/- (Rupees Six Lakhs Fifty Thousand Only)	On 20-05-2026 At 2:30 PM

Description of the Secured Asset being auctioned: Property owned by VINAYAK BHARAT TIKHE: All that piece and parcel of property bearing S.No.422, Hissa No.1A/1A/C, CTS No.2508, Londhe Apartment, Flat No.11, First Floor, Admeasuring Area 288 Sq.fts. i.e 26.76 Sq. mtrs., Kasarwadi, Taluka Haveli, Pune, Maharashtra-411034. **Boundaries: East:** By Open Plot, **West:** By Open space., **South:** By Property of Rokade. **North:** By Property of Sasawade.

Description of the Flat: All that piece and parcel of Flat /Apartment no.11, Admeasuring area 288 Sq.fts. i.e. 26.76 Sq. mtrs., situated on First Floor, in the building known as "LONDHE APARTMENT", constructed on the property.

Pending Litigations known to ARCIL	Nil	Encumbrances/Dues known to ARCIL	Nil
Last Date for submission of Bid	Same day 2 hours before Auction	Bid Increment amount:	As mentioned in the BID document
Demand Draft to be made in name of:	ARCIL-Retail Loan Portfolio-087-A-TRUST	Payable at Par	
RTGS details	ARCIL-Retail Loan Portfolio-087-A-TRUST, Trust Account No: 57500001224262, HDFC Bank Limited, Branch: Kamla Mill, Mumbai, IFSC Code: HDFC0000542		
Name of Contact person & number	James Nayagam :07845141091/(bhnagercoil@manappuramhomefin.com)		

Terms and Conditions: The Auction Sale is being conducted through e-auction through the website https://auction.arcil.co.in and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.

1. The Auction Sale is being conducted through e-auction through the website https://auction.arcil.co.in and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
2. The Authorised Officer ("AO") / ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
3. At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-pone the Auction without assigning any reason thereof and without any prior notice.
4. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable laws.
5. The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.
6. The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission.
7. The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.
8. In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place: PCMC | Date: 06-04-2026

Sd/- Authorized Officer, Asset Reconstruction Company (India) Ltd.

PUBLIC NOTICE

It is hereby notified for the information of the public at large that, Owners namely **Mr. Sambhav Ramesh Kavediya, Mrs. Nirmala Sanjay Kodre, Mr. Sagar Sanjay Kodre, Mr. Sunil Fulchand Poddar and Mr. Jitendra Kapurchand Parmar with the consent of Mr. Amol Shivaji Gaikwad and Mr. Nitin Subhash Gaikwad** have negotiated with my client to sell the scheduled property and accepted earnest money. The said Owners have assured that their rights in the scheduled property are free from all encumbrances such as charge, lien, lease, gift, agreement, power of attorney, any claims of whatsoever nature. However, if anybody has any right, title, interest or claim of above nature or any other claim whatsoever, any such person/s having concern is/are therefore called upon to inform the undersigned within 15 days from publication of this Notice, any objection, claim, interest, right in respect of the scheduled property with original supporting documents. If any objections are not received from anybody within the period stipulated above, it will be presumed that the scheduled property is free from all encumbrances and nobody has any right, title, interest or claim in the same and/or if anybody having any such claim has willingly surrendered the same and thereafter no objections shall be entertained, which please note.

SCHEDULE : All that piece and parcel of Land admeasuring about 00 H 20 R, consisting of a) Gat No. 48 (Old Survey No. 6/2A), admeasuring in total 01 Hectare 89 R, out of which an area admeasuring 00 H 19.5 R is owned by said Owners, out of which a demarcated portion admeasuring 00 H 10 R, is subject matter of sale; b) Gat No. 49 (Old Survey Nos. 3/10, 6/2B and 4/2/2), admeasuring in total 02 Hectares 54 R, out of which an area admeasuring 00 H 62.13 R is owned by said Owners, out of which a demarcated portion admeasuring 00 H 10 R is subject matter of sale; situated at Village Wadki, within the registration district Pune, Sub-Registration district Haveli, and within the limit of Pune Municipal Corporation and said Land is bounded as under: East: - By 20 ft common road, South – By remaining land of Gat no.48 and 49, West- By part of Gat no.48 owned by Gaikwad, North- By 30 ft road.

PUNE. DATE: 04/04/2026

Chintal B. Oswal, Advocate
JHJ Legal, 301/302, 3rd Floor, Atharva Jayatu Building, Plot No. 280 B/7, CTS No. 383/8, Timber Merchant Colony, Ghorpade Peth, Pune- 411042. Phone– (020) 26449499

SALE NOTICE
DSK MOTORS PRIVATE LIMITED (IN LIQUIDATION)

Regd. Office.: 326/2, Mumbai Bangalore Highway Bavdhan Pune, Maharashtra -411021, India (CIN - U34102PN1999PTC013505)

Notice is hereby given to the public in general in connection with sale of assets of DSK Motors Private Limited (In Liquidation) (**"Corporate Debtor"**), offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench under the Insolvency and Bankruptcy Code, 2016 (**"Code"**).

The Vehicles of the Corporate Debtor in the custody of EOW- Pune, are being put for auction. The bidding shall take place through online e-auction service provider **BAANKNET**–via website **https://ibbi.baanknet.com/eauction-ibbi**

SR. NO.	PARTICULARS	DETAILS
1	Date and Time of Auction	**Date:** Monday, May 04, 2026 **Time:** 01:00 p.m. to 04:00 p.m. (with unlimited extension of 5 minutes)
2	Address and e-mail of the Liquidator, as registered with IBBI	**Reg. Address:** 1101, Building 2, KAI, Kesar Exotica, Sector-10, Kharghar, Navi Mumbai - 410210 (MH) **Reg. Email Id:** indrajitmukherjee15@yahoo.com
3	Process specific address for correspondence	502 A Wing, Shiv Chambers, Sector 11, CBD Belapur, Navi Mumbai 400614 (MH) **E-mail Id:** dskmotorsliquidation@gmail.com **Contact Number:** +91 7045312912

Particulars	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Incremental Value (Rs.)
Block I: Audi Q5 2.0TDI Quattro (Regn. No. MH12JS0100)	5,03,010/-	50,301/-	10,000/-
Block II: BMW 740 LI (Regn.No. MH12BB1001)	13,01,265/-	1,30,127/-	10,000/-
Block III: Toyota Camry 2.5G (Reg. No. MH12JZ2323)	4,77,900/-	47,790/-	10,000/-
Block IV: Toyota Corolla Altis 1.8 V(F) (Regn. No. MH12KY5927)	4,25,250/-	42,525/-	10,000/-
Block V: Toyota Etios (Registration No. MH12LJ6671)	1,86,300/-	18,630/-	10,000/-

The above vehicles in custody of EOW – Pune are proposed for eAuction sale on May 04, 2026, at the Reserved price indicated above. The assets are presently under attachment of the Maharashtra Govt. under MPID Act. The handover of the assets will be on completion of the sale and removal of attachment by Ld. Home Department Govt. of Maharashtra.

The sale of assets of the corporate debtor (under liquidation under provisions of IBC,2016) is subject to order(s) passed/to be passed by Hon'ble NCLT Mumbai Bench/ National Company Law Appellate Tribunal/Special Court – PMLA & MPID.

The interested bidders upon request and payment of photocopying cost would be provided with copies of relevant proceedings/orders passed by various courts/tribunals and may participate in the eAuction on their own commercial wisdom and/or legal advice.

Important Notes:

1. The sale shall be on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER IT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS" and as such, the sale shall be without any kind of warranties and indemnities.
2. The details of the process and timelines are outlined in the E-Auction Process Document. The said E-Auction Process Document is available on the website of e-auction service provider **BAANKNET** from April 06, 2026. Address to the said website is: **https://ibbi.baanknet.com/eauction-ibbi**
3. Interested bidders shall participate after **mandatorily** reading and agreeing to the relevant terms and conditions including as prescribed in E-Auction Process Document and accordingly, submit their expression of interest in the manner prescribed in E-Auction Process Document.
4. The site visit for the verification and due diligence of the assets of the Corporate Debtor is scheduled from **April 15, 2026, to April 22, 2026,** on getting registered with the Baanknet auction portal and submission of required documents with the Baanknet site as mentioned in the E-Auction Process Document.
5. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the **https://ibbi.baanknet.com/** portal. Upon the successful conclusion of the auction, the EMD amount of the highest bidder will be transferred to the account of DSK Motors Private Limited (In Liquidation).
6. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/cancel/modify/terminate the e-Auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason thereof.
7. As per proviso to clause (f) of section 35 of the Code, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time).
8. The Liquidator reserves the right to give priority to bidders who will participate in all the Blocks to ensure maximum realisation of assets.
9. **The last date for submission of Earnest Money Deposit is Saturday, May 02, 2026.**

Date and Place: April 06, 2026, at Mumbai.

Sd/-
Indrajit Mukherjee
IBBI/IPA-001/IP-P-01533/2018-19/12450
Liquidator of DSK Motors Private Limited (In Liquidation)

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21.
Ph.: (022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** info@authum.com

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIIL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AIIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice.

Loan AgreementLoan No. / Name Of The Borrower / Address No.	Co-Borrower & Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
RHAHPUN000041278. **Mr. Bhagwan Venkatrao Vilaspure (Borrower) Through All His Legal Heirs-** **1.Mr. Venkat Ramaji Vilaspure (Father Of Deceased Borrower)** **2.Mrs. Komal Bhagwan Vilaspure (Wife Of Deceased Borrower)** Residing At- Flat No 903 9th Floor Wing No B Aster Myrah Sr No 11/6 Pisoli Pune Pune maharashtra-411028 **Also At-** 107 Raviwar Peth Behind Bandiwan Ma Pune Landmark - Bandiwan Ma Pune Maharashtra Pin Code - 411002 **Also At-C**/O Venkatrao Kala Math, Omerga, Osmanabad-413606	**Mrs. Komal Bhagwan Vilaspure**	**15.11.2023**	**17.03.2026**	Rs. 40,14,205.21/- (Rupees Forty Lakh Fourteen Thousand Two Hundred Five and Twenty One Paisa Only)	Rs. 27,09,000/- (Rupees Twenty Seven Lakh and Nine Thousand Only)

Description Of The Mortgage Property:- All That Piece & Parcel Of Flat No 903, On 9th Floor, Admesuring 56.11 Sq. Meters (604 Sq. Ft) With Terrace Carpet Area Admesuring 11.33 Sq.meters (122 Sq.ft), Myrah Wing No B, "Aster", Sr No 11/6, Village Pisoli, Taluka Haveli, District Pune, Within Limits Of Pune Municiple Corporation, Maharashtra-411028 Bounded As Under- As Per Technical- North:-Road,East:-Club House,South: -Open, West: -Road

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated :06.04.2026 | Place: Pune **Authorized Officer, Authum Investment & Infrastructure Limited**

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

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सागरी सामर्थ्य वाढणे आवश्यकच

सध्या अमेरिका, इस्त्रायल आणि इराण यांच्यामध्ये सुरू असलेले युद्ध त्यातून निर्माण झालेली जागतिक अस्थिरता, अशांतता आणि त्याचे भारतावर होत असलेले परिणाम या सगळ्यांचा विचार केला तर एकूणच भविष्यकाळामध्ये भारतासारख्या मोठ्या देशाला आपली सामरिक सुरक्षितता वाढवणे अत्यंत आवश्यक ठरते. सध्याच्या या परिस्थितीमध्ये भारताला स्वतःचा इंधन पुरवठा सुरळीत ठेवण्याकरता बरेच परिश्रम करावे लागत आहेत. होर्मुज या सामुद्रधुनीतून आपली जहाजं सुखरूपपणे बाहेर काढणे भारताला अधिक कष्टदायक होत आहे. भारताच्या तेल व्यापारावर त्याचा मोठा परिणाम झाल्याचे पाहायला मिळते आहे. कारण आखाती देशांवरही इराणकडून हल्ले झाल्याने भारताला ज्यांच्याकडून हमखासपणे नियमितपणे सुरळीत तेल पुरवठा होतो ते देशही या युद्धाच्या कचाट्यात सापडलेले आहेत. अशा या परिस्थितीमध्ये अमेरिका, इराण, यांच्याकडून सर्व प्रकारच्या युद्ध माध्यमांचा उपयोग केला जातो आहे. मग अगदी नौदल पायदळ आणि हवाई दलाच्या माध्यमातून इराण अमेरिका एकमेकांवर हल्ले करत आहेत. इस्त्रायलकडून क्षेपणास्त्र डागली जात आहेत कोणत्याही परिस्थितीत इराणमध्ये सत्तांतर घडवून आणणे हा अमेरिकेचा उद्देश आहे तो कितपत यशस्वी होईल. हे येणाऱ्या काळात दिसेल. परंतु अशा परिस्थितीमध्ये भारताला जाणवलेली बाब ही अधिक महत्त्वपूर्ण ठरते. कारण अशा परिस्थितीत भारताला इतर जगातील इतर देशांवर अवलंबून राहणे आणि युद्धाच्या परिस्थितीमध्ये स्वतःची व्यवस्था अबाधित ठेवणे हे सर्वात मोठे आव्हान ठरते. भविष्य काळामध्ये जागतिक परिस्थिती जरी अशांत झाली तरी सुद्धा भारताला इतर देशांवर अवलंबून राहावे लागणार नाही आणि स्वतःची आत्मनिर्भरताही त्यातून सिद्ध होईल याची तीव्र जाणीव या युद्धाने भारताला करून दिलेली आहे. आपण जगात अनेक मित्र तयार केले असले तरी त्याचा युद्धजन्य परिस्थितीत कितपत उपयोग होईल हे सांगता येत नाही. म्हणून अशा परिस्थितीत भारताने आपली सर्व प्रकारची शस्त्र सज्जता आणि आत्मनिर्भरता वाढवणे हा त्यावरचा प्रभावी उपाय ठरतो. या सगळ्या उपायांचा एक भाग म्हणून अलीकडेच सरकारने आपली सामरिक शस्त्रसज्जता वाढवण्यावर भर दिलेला आहे.

युद्धजन्य परिस्थितीचा परिणाम

एकीकडे हे युद्ध सुरू असताना दुसरीकडे भारताने आपल्या नौदलाची प्रहार शक्ती अधिक बळकट केलेली आहे. बॅलेस्टिक क्षेपणास्त्र आय एन एस अरीदमन ही स्वदेशी बनावटीची आण्विक पाणबुडी नौदलाच्या सेवेत दाखल केलेली आहे. भारताचे इतके मोठे नौदल असूनही आतापर्यंत भारताकडे पुरेशा आण्विक पाणबुड्या नव्हत्या. भारताच्या नौदलाच्या सामर्थ्यात या नव्या पाणबुडीने मोठी भर पडलेली आहे. खरे तर यापेक्षाही पाणबुडींची संख्या अधिक असायला हवी परंतु मधल्या काळामध्ये या सगळ्या आण्विक शस्त्र सामर्थ्याकडे दुर्लक्ष झाले होते. सर्वप्रथम २०१६ ला भारतीय नौदलाच्या सेवेमध्ये आयएनएस अरिहंत ही पहिली पाणबुडी दाखल झाली होती. त्यानंतर २०२४ ऑगस्टमध्ये आयएनएस अरिघात ही पाणबुडी विकसित करण्यात आली परंतु २०१६ ते २०२४ जवळ जवळ आठ वर्षानंतर तिसरी पाणबुडी दाखल करणे शक्य झाले. मात्र २०२४ नंतर केवळ दोन वर्षांमध्ये म्हणजेच २०२६ ला आता ही तिसरी अरीदमन आण्विक पाणबुडी दाखल झाल्याने भारतीय नौदलाला मोठा दिलासा मिळाला आहे. किंबहुना भारताच्या नौदल सामर्थ्यामध्ये मोठी भर पडलेली आहे. या सगळ्या तिन्ही पाणबुड्यांची शृंखला लक्षात घेतली तर प्रत्येकामध्ये अरी हा शब्द आलेला आहे , अरी याचा अर्थ शत्रू होतो. यातून शत्रूला पराभूत करण्याचीच मानसिकता किंवा संदेश दिला गेला आहे. यापूर्वी भारताने आपली हवाई आणि भूदल आण्विक सिद्धता सिद्ध केलेली होती. परंतु भविष्य काळामध्ये अचानकपणे उद्भवणारे संकट आणि आताच्या युद्धजन्य परिस्थितीमध्ये नौदलाची क्षमता पाणबुड्यांच्या माध्यमातून अधिक सुसज्ज करणे गरजेचे वाटले होते. म्हणूनच भारताने पूर्णपणे स्वदेशी बनावटीची तिसरी आण्विक पाणबुडी आपल्या ताफ्यामध्ये समाविष्ट केलेली आहे. यामध्ये के- चार क्षेपणास्त्र वाहून नेण्याची क्षमता आहे. शत्रूच्या जहाजांवर तिच्या माध्यमातून हल्ला करता येणे शक्य होणार आहे. नौदलाची ही प्रहार क्षमता निश्चितच एकूणच देशाच्या संरक्षण व्यवस्थेसाठी महत्त्वाची ठरते. भारताला तीनही बाजूंनी समुद्राने वेढलेले आहे. किंबहुना ही भारतासाठी सर्वात मोठी सागरी संरक्षणाची नैसर्गिक संधी म्हणता येईल. तीनही बाजूने समुद्र असल्याने या सगळ्या समुद्र सीमा अधिकाधिक सुरक्षित ठेवायच्या असतील तर आधुनिक पद्धतीच्या पाणबुड्या, जहाजे भारताकडे असणे खूप गरजेचे ठरते. तिन्ही बाजूंनी समुद्र आहे आणि आता तीन आधुनिक स्वरूपाच्या पाणबुड्या भारतीय नौदलाच्या सेवेत दाखल झालेल्या आहेत.

शत्रूवर धाक

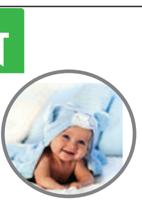
भविष्य काळामध्ये आणखीन अशा दोन ते तीन पाणबुड्या तयार करण्याची भारताने तयारी ठेवलेली आहे. शस्त्रसज्ज असणे याचा अर्थ भारत स्वतःच्या संरक्षणासाठी समर्थ आहे असा शत्रूला त्यातून मिळणारा संदेश अधिक महत्त्वाचा ठरतो. आज अमेरिका असेल इस्त्रायल असेल किंवा इराण सुद्धा गेले महिनाभर युद्धजन्य परिस्थितीचा सामना करत आहेत प्रत्येकाकडे ही शस्त्रसामर्थ्यता असल्यामुळेच ते एकमेकांवर हल्ले करू शकतात. भारतासारखा लोकसंख्येने आणि भूभागाने मोठा असलेला देश जर सुरक्षित करायचा असेल तर नौदला बरोबरच हवाई दल आणि भूदलाची क्षमता वाढवण्याकडेही तितकेच गरजेचे ठरते. आज जगामध्ये भारत चौथ्या क्रमांकाचा सर्वाधिक शस्त्र संपन्न आणि सामर्थ्य संपन्न लष्करी देश मानला जातो. परंतु लोकसंख्येचा विचार केला तर भारत हा जगातील दुसरा मोठ्या सैन्यसंख्येचाही आणि शस्त्र संख्येच्या दृष्टीने देखील दुसऱ्या क्रमांकाचा देश होणे आवश्यक ठरते. या माध्यमातून भारताला स्वतःचे सामर्थ्य दाखवायचे असतेच परंतु आपल्या या शस्त्र संपन्नतेचा योग्य वेळी योग्य पद्धतीने उपयोग करण्याची क्षमताही टिकून राहते. ऑपरेशन सिंदूर मध्ये याच शस्त्र संपन्नतेमुळे थेट पाकिस्तानच्या हद्दीत घुसून तिथली दहशतवादी तळ नाहीसे करू शकलो . तिथल्या कोणत्याही नागरी वस्तीला धक्का न लावता अतिशय समर्पकपणे केलेले हे सर्जिकल ऑपरेशन जगाचासुद्धा कुतुहलाचा विषय ठरला होता. म्हणूनच शत्रूला आपल्या सामर्थ्यातून धाक वाटला पाहिजे आणि भारताकडे वाकड्या नजरेने पाहण्याची त्याची हिंमत होता कामा नये या दृष्टीने देखील अशा प्रकारची ही शस्त्रसंपन्नता महत्त्वाची ठरते.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

पालकांनी मुलांना फक्त घरटे देऊ नये,
तर त्यांना आभाळ कवेत घेण्यासाठी लागणारे बळ आणि
स्वातंत्र्यही दिले पाहिजे.

पंचांग



सोमवार ६ एप्रिल २०२६
शक १९४८ पराभवनामसंवत्सर
*** चैत्र कृष्ण चतुर्थी**
नक्षत्र - अनुराधा
जन्मराशी :- ००-०१ ते २४-०० वृश्चिक

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रवी अस्त- १८-५३

ज्योतिर्लिंग यात्रा-पाडवी, पहाटे पूर्वेला मंगळ दर्शन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ताः प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
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पाककृती

मशरूम राईस

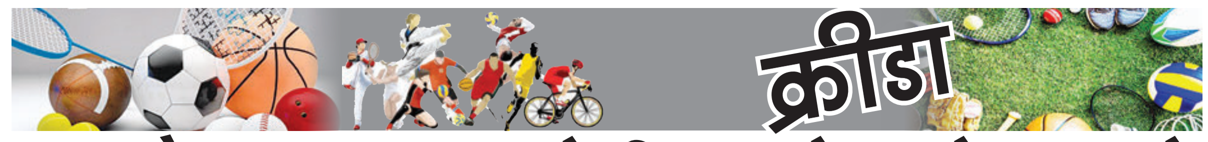
★**साहित्य :**
१ कप बासमती तांदूळ (धुवून २० मिनिटे भिजवलेला), स्वच्छ धुवून तुकडे केलेले २०० ग्रॅम मशरूम, उभा चिरलेला १ मध्यम कांदा, १ टेबलस्पून आलं-लसूण पेस्ट, १/२ कप गाजर आणि मटार, १-२ हिरव्या मिरच्या, खडा मसाला (तमालपत्र, लवंग, काळी मिरी, दालचिनी), १ टीस्पून जिरे, मीठ (चवीनुसार), २-३ टेबलस्पून तेल किंवा तूप, कोथिंबीर (सजावटीसाठी)

★**कृती :** कढईत तेल किंवा तूप गरम करा. त्यात जिरे आणि खडा मसाला टाका. चिरलेला कांदा, हिरवी मिरची आणि आलं-लसूण पेस्ट घालून कांदा सोनेरी होईपर्यंत परता. आता मशरूम आणि गाजर-मटार टाकून मशरूममधून पाणी सुटेपर्यंत ५-६ मिनिटे परता. त्यानंतर भिजवलेला तांदूळ टाकून हलक्या हाताने परता.

२ कप गरम पाणी आणि चवीनुसार मीठ घाला. झाकण ठेवून मंद आचेवर १०-१२ मिनिटे किंवा तांदूळ शिजेपर्यंत वाफ काढा.

५ मिनिटाने खायला तयार मशरूम राईसवर बारीक चिरलेली कोथिंबीर पेरा.

गरम मशरूम राईस रायता किंवा सलाडसोबत सर्व्ह करा.



क्रीडा

लखनौ सुपर जायंट्सने विजयाचे खाते उघडले

पंतच्या नाबाद ६८ धावांमुळे हैदराबाद पराभूत

कर्णधार ऋषभ पंतने नाबाद ६८ धावांच्या निर्णायक खेळीमुळे लखनौ सुपर जायंट्सने सनरायझर्स हैदराबादचा ५ गडी राखून पराभव केला. हा हैदराबादचा दुसरा पराभव आहे. हैदराबादच्या राजीव गांधी आंतरराष्ट्रीय स्टेडियमवर आज शेवटच्या षटकापर्यंत रंगलेल्या आयपीएलच्या १० व्या सामन्यात हैदराबादने ९ बाद १५६ धावा केल्या होत्या. या प्रत्युत्तरात लखनौने १९.५ षटकांत ५ बाद १६० धावा करुन या हंगामातील विजयाचे खाते उघडले. ४ षटकांत ९ धावा देऊन २ गडी टिपणारा लखनौचा गोलंदाज मोहम्मद शमी सामनावीर ठरला.

■ हैदराबाद

लखनौने नाणेफेक जिंकून प्रथम गोलंदाजी करण्याचा निर्णय घेतला. कर्णधाराचा हा निर्णय मोहम्मद शमीने योग्य ठरवला. कारण त्याने हैदराबादचा धडाकेबाज सलामीवीर अभिषेक शर्मा (०) आणि ट्रॅव्हिस हेड (०) यांना स्वस्तात बाद केले. त्यामुळे सुरुवातीलाच हैदराबादचा डाव अडचणीत आला असताना कर्णधार ईशान किशन १ धाव काढून माघारी परतला. मग लियाम लिव्हिंगस्टोन १४ धावांवर बाद झाल्यामुळे हैदराबादची अवस्था ७.१ षटकांत ४ बाद २६ धावा अशी झाली होती. अशा नाजूक स्थितीत हेनरिक क्लासेन व नितीश कुमार रेड्डी यांनी संयमी खेळी करून ११६ धावांची महत्त्वपूर्ण भागीदारी केली. मात्र संघाची धावसंख्या १७.३ षटकांत ४ बाद १४२ वर पोहोचताच रेड्डी ५६ धावांवर बाद झाला. मग त्यापाठोपाठ क्लासेनही ६२ धावा करुन तंबूत परतला. हर्ष दुबेने ०, शिवांग कुमारने ५, हर्षल पटेलने ४ व अनिकेत वर्माने नाबाद २ धावा केल्या. परिणामी हैदराबादने निर्धारित षटकात ९ बाद १५६ धावांपर्यंत मजल मारली.

प्रत्युत्तरात लखनौचे सलामीवीर एडेन मार्करम आणि मिचेल मार्श यांनी संघाला चांगली सुरूवात करून दिली. तेवढ्यात मार्श १४ धावा करत इशान मलिंगाचा शिकार झाला. त्यानंतर मार्करमने पंतसोबत दुसऱ्या विकेटसाठी ४० धावांची भागीदारी केली. मार्करम २७ चेंडूत ६ चौकार आणि २ षटकारांसह ४५ धावा करुन बाद झाला. आयुष बडोनी (१२), निकोलस पूरन (१) हे झटपट बाद झाले. मात्र पंतने संघाचा डाव सांभाळला. संघाला विजयासाठी शेवटच्या षटकात ९ धावांची आवश्यकता असताना पंतने ३ चौकार ठोकले. त्यामुळे हैदराबादला ५ विकेटने पराभूत केले.

कोलकातासमोर आज पंजाब किंग्जचे आव्हान

■ कोलकाता

कोलकाता येथील ईडन गार्डनवर उद्या होणाऱ्या आयपीएलच्या १२ व्या सामन्यात कोलकाता नाईट रायडर्ससमोर फॉर्मात असलेल्या पंजाब किंग्ज संघाचे मोठे आव्हान असणार आहेत. पंजाब किंग्ज विजयाची हॅटट्रिक साधण्याच्या प्रयत्नात असेल आणि तीन वेळेचा विजेता असलेल्या कोलकात्याचा संघ सलग तिसरा पराभव टाळण्यासाठी सज्ज झाला आहे. त्यासोबत कोलकात्याचा कर्णधार अजिंक्य रहाणेच्या कामगिरीकडे सर्वांचे लक्ष लागले आहे.

चेन्नई सुपर किंग्सचा सलग तिसरा पराभव

■ बंगळुरु

बंगळुरुच्या एम चिन्नास्वामी स्टेडियमवर आज झालेल्या आयपीएलच्या ११ व्या सामन्यात रॉयल चॅलेंजर्स बंगळुरुकडून चेन्नई सुपर किंग्सला ४३ धावांनी पुन्हा लाजिरवाणा पराभव पत्करावा लागला. चेन्नईचा हा सलग तिसरा पराभव आहे. प्रथम फलंदाजी करणाऱ्या बंगळुरुने टिम डेव्हिडच्या ७० धावांच्या धडाकेबाज खेळीच्या बळावर चेन्नईला विजयासाठी २५० धावांचे भलेमोठे आव्हान दिले होते. मात्र हे आव्हान चेन्नईच्या संघाला पेलवले नाही आणि संघ सर्वबाद २०७ धावांवर गारद झाल्यामुळे बंगळुरुने सलग दुसरा विजय मिळवला. या विजयासह बंगळुरुने आयपीएलच्या गुणतालिकेत ४ गुणांसह अव्वल स्थानावर झेप घेतली.

२५० धावसंख्येचा पाठलाग करताना चेन्नईची सुरुवात अतिशय खराब झाली. चेन्नईचे ३ गडी २.५ षटकांत ३० धावांवर बाद झाल्याने डाव संकटात सापडला होता. मात्र सरफराज खान २५ चेंडूत ५० धावा करुन बाद झाला. कार्तिक शर्मा ६ धावांवर व शिवम दुबे १८ धावांवर माघारी परतला. प्रशांत वीर (४३) व जेमी ओव्हरटन या जोडीने फटकेबाजी केली. प्रशांत वीर बाद झाल्यानंतर जेमी ओव्हरटन (३७) षटकार मारण्याच्या नादात झेलबाद झाला. उर्वरित फलंदाजांना फारसे काही करता आले नाही, त्यामुळे चेन्नईला सर्वबाद २०७ धावा करता आल्याने बंगळुरुचा ४३ धावांनी सलग दुसरा विजय झाला.

नवरत्न मंडळ, एसआयईएस संघ टागोर नगर चषकाचे मानकरी

■ मुंबई

विक्रोळी पूर्व येथील साईबाबा मंदिर शेजारील मैदानातील मॅटवर टागोर नगर मित्र मंडळातर्फे झालेल्या कबड्डी स्पर्धेतील पुरुष गटाच्या अंतिम सामन्यात विक्रोळीच्या नवरत्न मंडळाने चेंबूर क्रीडा केंद्रावर २७-२१ असा विजय मिळवून टागोर नगर चषक पटकाविला. महिला गटात हा मान कुर्ल्याच्या एसआयईएस मिळविला. या संघाने नवरत्नचा रोहन शेडगे पुरुष गटात आणि एआयईएसची आस्था सिंग महिला गटात सर्वोत्तम खेळाडू ठरले.

सुरुवातीपासून चुरशीने खेळला गेलेल्या या सामन्यात पहिल्या डावात १३-१० अशी नवरत्न मंडळाकडे आघाडी होती. दुसऱ्या डावात त्याच संयमाने खेळ करुन ७ गुणांच्या फरकाने सामना खिशात टाकला. रोहन शेडगे, गौरव पाटील, ओमकार तांबे यांच्या चतुरस्त्र खेळाला याचे श्रेय जाते. चेंबूरच्या चिराग पाटील, ओमान तोमर, कुणाल पवार यांचा खेळ संघाला विजयी करण्यात कमी पडला.

महाराष्ट्र खो-खो असोसिएशनच्या अध्यक्षपदी सुनेत्रा पवार बिनविरोध

पुणे - महाराष्ट्र खो-खो असोसिएशनच्या अध्यक्षपदी उपमुख्यमंत्री सुनेत्रा अजित पवार यांची आज बिनविरोध निवड जाहीर झाली. त्यांच्या रुपात पहिल्यांदाच अध्यक्षपदी महिला विराजमान झाल्या आहेत. पुण्याच्या बालेवाडीतील श्री शिवछत्रपती क्रीडा संकुलमध्ये ५ एप्रिलला पार पडलेल्या विशेष सर्वसाधारण सभेत अध्यक्षपदासाठी निवडणूक अपेक्षित होती. मात्र, अध्यक्षपदासाठी एकच अर्ज आल्याने ही निवडणूक बिनविरोध झाली.